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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.746/96

DATE OF ORDER : 06-06-1997.

Between :-

1. R.Yadaiah
2. M.Vivekanandaiah
3. M.Yadaiah
4. Ch.Janardhan
5. Pavithra Devi
6. R.Dada Rao

.. Applicants

And

1. Dy. Director General of Geological Survey of India, Southern Division, Bandlaguda, Rangareddy District.
2. Director General, Geological Survey of India, 27 J.L.N.Road, Calcutta-700 016.

.. Respondents

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Counsel for the Applicants : Shri D.Linga Rao

Counsel for the Respondents : Shri V.Bhimanna, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Shri D.Linga Rao, counsel for the applicant and Shri V.Bhimanna, standing counsel for the Respondents.

2. There are 6 applicants in this O.A. Applicants 1 to 4 were appointed as Technical Operators (Chemical) with effect from 7.1.80, 10.1.80, 8.1.80 and 16.1.80 respectively, while the applicants 5 and 6 were appointed as Technical Operators (Geology) with effect from 18.2.83 and 26.8.87 respectively in Geological Survey of India. The 6th applicant was promoted as Lab Asst. on 16-1-96.

3. The applicants submit that they are working as Technical Operators prior to the recommendations of IV Pay Commission. They further submit that they ~~are~~ come under general technical Group-C. The IVth Pay Commission instead of showing them in Group-C Technical scale, showed them in Group-D scales of pay of Rs.800-1150/-.

4. The applicants submitted representation to the respondent authorities viz., respondent No.2 for showing them in the Group-C service in the scale of Rs.975-1540 instead of Rs.800-1150 scale. But it is stated that these representations were not replied to so far. This O.A. is filed praying for a direction to the respondents to fix their pay scale in the grade of Rs.975-1540 with effect from 1.1.86 as was directed by the Cuttack Bench of this Tribunal in OA 177/94 and RA 47/94 dt.11.8.94 and 27.7.94 respectively.

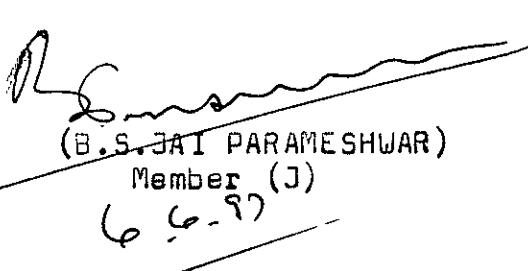
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5. The applicants now submits that their case is covered by the directions of the Cuttack Bench of the Tribunal in OA 177/94. As per that directions, the applicants therein were given the scales of pay with effect from 1.1.86, <sup>May</sup> and the respondent authorities carried ~~out~~ the matter to the Apex Court by filing SLP No. 8418-19/95 which was ~~disposed~~ of on 17-4-95. The appeal has been dismissed by the Hon'ble Supreme Court on 12-4-95.

6. No reply has been filed in this OA. It is admitted by the respondentsthat similar fixation of pay scale was given to those who had approached this Tribunal. In the order of this Tribunal dt.25-6-96, it was indicated that the question arises in this case is covered by the decision of the Cuttack Bench of the Tribunal.

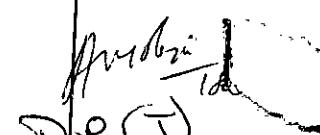
7. In view of the above, we feel that it is appropriate to direct the respondents to follow the directions given by the Cuttack Bench of the Tribunal in OA 177/94 decided on 11-8-91. In the result, Respondent No.2 is directed to extend the same benefit as was granted to applicants in OA 177/94 on the file of Cuttak Bench of the Tribunal expeditiously.

8. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)

(6-6-97)

  
(R.RANGARAJAN)  
Member (A)

  
D.R(J)

Dated: 6th June, 1997.  
Dictated in Open Court.

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